

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No.1110 of 2020**

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Raja Ram & Others	...	Petitioners
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	: Mr. Devesh Krishna, Advocate
For the State	: Mr. Nawin Kr. Singh, Addl. P.P.

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**Order No.03 Dated- 11.09.2020**

Heard the parties through video conferencing.

Mr. Devesh Krishna- learned counsel for the petitioners submits that he will remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel for the petitioners submits that he will file a supplementary affidavit annexing therewith the surrender certificate of the petitioner Nos.1 and 4 and he further submits that the petitioner Nos.2 and 3 have been arrested.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order then this Cr.M.P shall stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**